

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-102**  
IB-386/PB/2018  
New IA/2019/2024

**IN THE MATTER OF:**

UCO Bank Ltd.

**Vs.**

M/s. Shree Pulps and Mills Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC Liq.

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Shashwat Anand, Mr. Dhruva Vig, Mr. Deepanshu  
Badiwal, Advs. for Applicant/Liquidator

For the Respondent :

**ORDER**

**New IA/2019/2024:-**

This is the 17th Progress Report filed by the Liquidator under Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submission made by Ld. Counsel on behalf of the Liquidator. The 17th Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. The present application i.e. New IA/2019/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**